

tion of the Tripura Government part of it relating to remission of sentence having been already adopted. The whole of Bengal Jail Code is being followed as a guide in Tripura as far as possible.

(b) Rules relating to detenus under the Preventive Detention Act have been framed and are in operation in the Tripura State.

(c) Division I detenus in Tripura jails get Division I treatment.

FIRES IN MARKETS OF TRIPURA STATE

32. MUNSHI ARMAN ALI: Will the Minister for STATES be pleased to state:

(a) whether any markets in Tripura were burnt during 1952; if so, how many;

(b) what was the total loss thereby incurred by the people;

(c) how many Government Civil Supply godowns were burnt during the same period;

(d) whether Government held or propose to hold any enquiry into the causes of these fires; and

(e) whether there is any fire brigade in Tripura?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) Yes, Fire broke out at seven markets in Tripura in 1952.

(b) Total loss estimated at rupees ten lakhs.

(c) In four cases Government godowns were burnt.

(d) Enquiries were held into the causes of fire in all cases. One enquiry is in progress.

(e) No.

USE OF THE ARMY DURING CONSTABLES' STRIKE

33. SHRI K. C. GEORGE: Will the Minister for DEFENCE be pleased to state:

(a) whether it is a fact that Army personnel were drafted during the Police Constables' strike in Madras State in December 1952;

(b) if so, under what conditions this was done; and

(c) how the Army was used in this connection?

THE MINISTER FOR REVENUE AND EXPENDITURE (SHRI MAHAVIR TYAGI): (a) Yes, but the aid was given by the Army in January 1953 and not in December 1952.

(b) This was done in accordance with the normal rules regarding aid to civil power for the maintenance of law and order.

(c) The army picquets cordoned off the police stations and patrolled the area.

PAPERS LAID ON THE TABLE.

NOTIFICATIONS.

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a copy of each of the following Notifications in accordance with section 38 of the Central Excise and Salt Act, 1944:—

(i) Ministry of Finance (Revenue Division, Notification No. 2-C. Exc., dated the 20th January, 1953.

(ii) Ministry of Finance (Revenue Division Notification No. 3-C. Exc., dated the 20th January, 1953.

(iii) Ministry of Finance (Revenue Division) Notification No. 5-C. Exc., dated the 28th January, 1953.

[Placed in the Library, see No. S-14/53 for (i), (ii) and (iii).]